

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 32/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company:

SREI Infrastructure Finance Ltd.

V/s.

K. S. Oils Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. Sandeep Singhi
Mihir Parikh
2. for Singhi & Co.

Advocate

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Applicant

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} *Jeisha*

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Mihir Parikh present for Financial Creditor/ Petitioner. None present for Respondent.

Heard arguments of Learned Counsel for Financial Creditor/ Petitioner.

Petitioner is directed to issue notice to the Respondent/ Corporate Debtor informing the date of hearing along with the copy of this order and shall file proof of service.

List the matter on 11.07.2017 for hearing.

B. Raveendra Babu 5.7.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of July, 2017.